

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**THURSDAY, THE FIRST DAY OF OCTOBER
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY**

WRIT PETITION NO: 33206 OF 2026

Between:

Jaber Bin Jaffer Hassan Bin Hajab, S/o. Jaffer Bin Hassan Ahmed Bin Hajab,
Aged about 19 years, Occ. Student, R/o H.No.3-5-780/13, King Koti,
Himayathnagar, Hyderabad, Telangana State.

...PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad
2. Kaloji Nararayana Rao University of Health Sciences, Rep by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction more particularly one in the nature of 'WRIT OF MANDAMUS' by declaring the action of the Respondent No.2 not considering the Petitioner's application for Medical PG Courses 2026 in NRI Quota 'C' Category and including the Petitioner's name for admission into MBBS/BDS course under 'C' Category NRI Quota in a college affiliated to the Respondent No.2 University as illegal, arbitrary, unconstitutional and consequently direct the Respondent No.2 to allot the seat and include the Petitioner's name for admission into MBBS/BDS course

under 'C' Category NRI Quota in a college affiliated to the Respondent No.2 University.

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 to allot the seat and include the Petitioner's name for admission into MBBS/BDS course under 'C' Category NRI Quota in a college affiliated to the Respondent No.2 University by considering the representation dated 30/09/2026 submitted by Petitioner, pending disposal of the main Writ Petition.

Counsel for the Petitioner: SRI HABEEB ABUBAKAR ALHAMED

**Counsel for the Respondent No.1: SRI R.NAGARJUNA REDDY,
AGP FOR MEDICAL HEALTH FW**

Counsel for the Respondent No.2: SRI T.SHARATH, SC FOR KNRUHS

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

WRIT PETITION No.33206 OF 2026
(CNR No.HBHC010682392026)

Dated:01.10.2026

Between:

Jaber Bin Jaffer Hassan Bin Hajab

S/o. Jaffer Bin Hassan Ahmed Bin Hajab

... Petitioner

And

The State of Telangana,

Represented by its Principal Secretary,

Medical & Health Family Welfare Department,

Secretariat Buildings, Hyderabad and another

...Respondents

ORDER:

Mr. Habeen Abuvbakar Alhamed, learned counsel appears for the petitioner.

Mr. R.Nagarjuna Reddy, learned Assistant Government Pleader for Health, Medical and Family Welfare Department appears for respondent No.1.

Mr. T. Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences, appears for respondent No.2.

2. This Writ Petition is filed for the following relief:

...to issue a Writ, Order or Direction more particularly one in the nature of "**WRIT OF MANDAMUS**" by declaring the action of the Respondent No.2 not considering the Petitioner's application for Medical PG Courses 2026 in NRI Quota "C" Category and including the Petitioner's name for admission into MBBS/BDS course under "C" Category NRI Quota in a college affiliated to the Respondent No. 2 University as illegal, arbitrary, unconstitutional and consequently direct the Respondent No.2 to allot the seat and include the Petitioner's name for admission

into MBBS/BDS course under "C" Category NRI Quota in a college affiliated to the Respondent No.2 University and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case."

3. Learned counsel for the petitioner submits that the petitioner could not register himself under Management Quota 'C' NRI category for admission into BDS Course for the academic year 2026-27, as the Bank Statement stands in the name of petitioner's father while the NRI Certificate and Declaration were in the name of petitioner's mother. He submits that the petitioner has obtained NRI Certificate and relevant documents and preferred a representation before respondent No.2-University on 30.09.2026 to permit him to register under Management Quota 'C' NRI Category for BDS admission, but the same has not yet been considered. He further submitted that respondent No.2-University be directed to decide the said representation in a time bound manner.
4. Learned Standing Counsel for respondent No.2-University submitted that the petitioner's representation shall be dealt with by respondent No.2-University in accordance with law.
5. Accordingly, the instant Writ Petition is disposed of directing respondent No.2-University to decide the petitioner's representation dated 30.09.2026 as per the grounds taken in it and in accordance with law, by passing a reasoned order before the next counselling. It is made clear that

this Court has not expressed any opinion on the merits of the case. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

**Sd/- P.C.SULEKHA DEVI
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad, State of Telangana.
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. One CC to SRI HABEEB ABUBAKAR ALHAMED, Advocate [OPUC]
4. One CC to SRI T.SHARATH, SC FOR KNRUHS [OPUC]
5. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana, at Hyderabad [OUT]
6. Two CD Copies

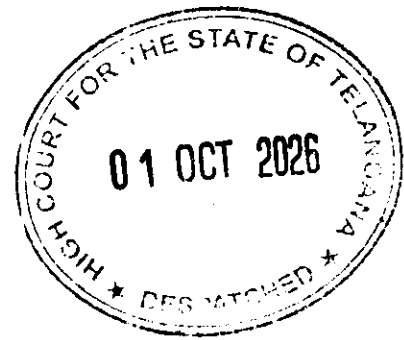
BSR

HIGH COURT

DATED: 01/10/2026

ORDER

WP.No.33206 of 2026



**DISPOSING OF THE WRIT PETITION,
WITHOUT COSTS**

9 MT
1/10/26